

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I', NEW DELHI**

**Before Dr. B. R. R. Kumar, Accountant Member
Sh. Vimal Kumar, Judicial Member**

ITA No. 1059/Del/2018 : Asstt. Year : 2013-14

DCIT, Circle-16(2), New Delhi-110002	Vs	Mitsubishi Heavy Industries India Pvt. Ltd., 3B, 3 rd Floor, Lotus Tower, Community Centre, New Friends Colony, New Delhi-110025
(APPELLANT)		(RESPONDENT)
PAN No. AAECM1681J		

ITA No. 1882/Del/2018 : Asstt. Year : 2013-14

Mitsubishi Heavy Industries India Pvt. Ltd., 3B, 3 rd Floor, Lotus Tower, Community Centre, New Friends Colony, New Delhi-110025	Vs	DCIT, Circle-16(2), New Delhi-110002
(APPELLANT)		(RESPONDENT)
PAN No. AAECM1681J		

**Assessee by : Sh. Nageshwar Rao, Adv. &
Sh. Aman Rewaria, Adv.
Revenue by : Sh. Prakshit Singh, Sr. DR**

Date of Hearing: 26.06.2024

Date of Pronouncement: 27.06.2024

ORDER

Per Bench:

The present appeals have been filed by the Revenue and the assessee against the orders of Id. CIT(A)-44, New Delhi dated 30.11.2017.

2. Owing to the order of the APA, both the parties fairly submitted that the appeals would no longer be required to be adjudicated as the grounds taken up in the appeal have been

duly covered by the order of the APA. Hence, the appeals are dismissed as infructuous.

Order Pronounced in the Open Court on 27/06/2024.

Sd/-

(Vimal Kumar)
Judicial Member

Dated: 27/06/2024

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

ASSISTANT REGISTRAR